

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 20
IA No.276/22, IA No.494/22
And
CP (IB) No.43/Chd/Chd/2022
Under Section 9 & 60(5), IBC 2016**

In the matter of:-

Isht Preet Singh Sethi

...Petitioner

Versus

Gupta Builders & Promoters Pvt. Ltd.

...Respondent

Present through Video Conferencing:

Ms. Divya Sharma, Advocate, for the petitioners/applicants

Mr. Viren Sharma, Advocate, for the Resolution Professional of the Corporate Debtor

At the outset, it is pointed out by Mr. Viren Sharma, learned counsel appearing for the Resolution Professional that CIRP proceedings have already been initiated against the respondent/corporate debtor, vide order dated 31.05.2022 passed by this Bench in ***CP(IB) No.237/Chd/Chd/2021; M/s Area Importers and Exporters Private Limited versus M/s Gupta Builders and Promoters Private Limited.***

In view of the above, it is submitted by learned counsel for the petitioner that she may be permitted to withdraw the present petition alongwith the applications with liberty to file the claim of the petitioner/operational creditor before the IRP/RP, as the case may be.

Keeping in the view the facts and circumstances of the case and in view of the statement made by learned counsel for the petitioner/applicant, the present petition, alongwith pending applications, is dismissed as withdrawn with liberty aforesaid.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 04, 2022
MK